BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 203/9/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.01.2018

Name of the Company:

Harsh Ashokkumar Agarwal

V/s.

Khushi Foods Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1. Parm S Beuhmbhut For Ritern Return

Bonoceure

Respondent (full)

2. Briton J. Tured.

Advocate Pathloner

Learned Advocate Mr. B J Trivedi present for Operational Creditor/ Petitioner. Learned Advocate Mr. Parth Brahmbhatt i/b Patadia Associates present for Respondent.

At request of learned Counsel for Respondent.

List the matter on 31.01.2018.

MANORAMA KUMARI MEMBER JUDICIAL

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 23rd day of January, 2018.